Government of India
Ministry of Finance
Department of Expenditure

Rajya Sabha
Un-Starred Question No. 2009
To be answered on Tuesday, the 18th March, 2025
Phalguna 27, 1946 (Saka)

Merger of DA/DR with basic pay/pension

2009 Shri Javed Ali Khan:

Will the Minister of ***Finance*** be pleased to state:

a) whether Government proposes to merge 50 per cent DA/DR with basic pay/pension of central Government employees/pensioners as interim relief before report of the 8th Central Pay Commission is prepared and adopted in view of the unprecedented inflation during the last 32 years as per the data given by the Minister to this August House and reduced DA/DR calculation during recent years;

b) if so, the details thereof; and

c) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Finance
(Shri Pankaj Chaudhary)

a) No.

b) Does not arise.

c) The Dearness Allowance (DA)/ Dearness Relief (DR) is paid to Central Government employees/pensioners to adjust the cost of living and to protect their Basic Pay/Pension from erosion in the real value on account of inflation. The rate of DA/DR is revised periodically every 6 months on the basis of All India Consumer Price Index for Industrial Workers (AICPI-IW) released by Labour Bureau under Ministry of Labour and Employment. Since the implementation of the recommendations of the Seventh Central Pay Commission from 01.01.2016, 15 instalments of DA/DR have been granted to the Central Government employees/pensioners so far.

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